

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 206 OF 2018 &
IA NO. 780 OF 2018
AND
APPEAL NO. 207 OF 2018 &
IA NO. 775 OF 2018

Dated: 2nd August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 206 OF 2018 & IA NO. 780 OF 2018 &

In the matter of:

M/s. Golden Hatcheries & Ors.

... **Appellant(s)**

Vs.

Karnataka Electricity Regulatory Commission & Anr.

... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Parinay Deep Shah
Ms. Ritika Singhal
Ms. Aradhna Tandon

Counsel for the Respondent (s) : Mr. Balaji Srinivasan
Ms. Sumana Naganand
Ms. Pratiksha Mishra
Mr. Mayank Krshirsagar
Ms. Pallavi Sengupta for R-2

APPEAL NO. 207 OF 2018 & IA NO. 775 OF 2018

In the matter of:

Rai Bahadur Seth Shreeram Narasingdas Pvt. Ltd.

.... **Appellant(s)**

Vs.

Karnataka Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Arun Srikumar
Ms. Arunima Kedia

Counsel for the Respondent (s) : Mr. Balaji Srinivasan
Ms. Sumana Naganand
Ms. Pratiksha Mishra
Mr. Mayank Krshirsagar
Ms. Pallavi Sengupta for R-2 to 5

ORDER

Admit.

The learned counsel appearing for the Respondents pray for four weeks time to file their respective replies in these matters.

Submissions made by the learned counsel appearing for the Respondents, as stated supra, are placed on record.

The learned counsel appearing for the Respondents are permitted to file their respective replies in these matters by 30.08.2018, after duly serving copy on the other side. Thereafter, rejoinder if any, may be filed by the Appellant by 27.09.2018, after duly serving copy on the other side.

List these matters on **15.11.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

The Interim Order granted earlier will continue till 15.11.2018.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Membe

pr/vt